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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 158/2017 In CP (CAA) No. 28/NCLT/AHM/2017
With Gujarat High Court CA No. 549, 550 and 551/2016**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017**

Name of the Company: Sanatan Estates Pvt. Ltd.
Sanatan Projects Pvt. Ltd.
Bakeri Projects Pvt. Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SWATI SOPARKAR	ADVOCATE	APPLICANTS	Swati Soparkar
2.				

ORDER

Learned Advocate Mrs. Swati Soparkar present for Applicant/ Original Petitioner.

Petitioner Companies no. 1 to 3 filed this Application seeking permission to withdraw CP (CAA) no. 28/2017 filed seeking sanction of the scheme.

It is stated in the Application that on account of commercial exigencies Companies wants to withdraw CP (CAA) no. 28/2017. Resolution of the Board of directors of the respective companies filed along with Application.

Permission granted to withdraw CP (CAA) no. 28/2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 7th day of July, 2017.